CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: BILASPUR

Transferred Application No.203/00002/2017

(Arising out of WP(S) No.1426/2008

Bilaspur, this Tuesday, the 17th day of September, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Fulgence Toppo, S/o Shri Albert Toppo, aged about 47 years, R/o Pratappur Naka, Forest Colony, Ambikapur, District Surguja (CG)

-Applicant

(By Advocate – Shri K. Rohan, proxy counsel of Shri Manoj Paranjpe)

<u>Versus</u>

- 1. State of Chhattisgarh through Principal Secretary, Forest Department, D.K.S. Bhawan, Raipur, District Raipur (CG).
- 2. Principal Chief Conservator of Forest Chhattisgarh Raipur, District Raipur (CG).
- 3. Union Public Service Commission through Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi.
- 4. Satyaprkash Masih, Divisional Forest Officer, North Surguja Division, Ambikapur, District Surguja (CG).
- 5. Chairman, Union Public Service Commission, Dholpur House Shahjahan Road, New Delhi.
- 6. Union of India through Secretary, Ministry of Environment & Forest, New Delhhi -Respondents

(By Advocate – Shri Ajay Ojha for respondents Nos.1 & 2)

ORDER (ORAL)

By Navin Tandon, AM.

Learned proxy counsel for the applicant submits that he does not have any instructions from the applicant and, therefore, the TA may be dismissed for want of instructions with liberty to the applicant to approach this Tribunal in case the occasion so arises.

- **2.** Learned counsel for respondents Nos.1 & 2 has no objection to it.
- **3.** Accordingly, TA is dismissed for want of instructions with liberty to the applicant as aforesaid.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon) Administrative Member